

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**



**OA No.279/2020  
MA No.357/2020  
MA No.356/2020**

**New Delhi, this the 31<sup>st</sup> Day of January,**

**2020**

**Hon'ble Mrs. Justice Vijay Lakshmi Member(J)  
Hon'ble Mr. A.K. Bishnoi, Member (A)**

1. Sh. Gian Singh Deshwal  
S/o Sh. Tej Ram  
R/o F-346, Pocket-K, Sarita Vihar  
New Delhi-110076.  
Age: 58 years, Group 'A'  
Working as Area Manager (Sarita Vihar)  
With Manager Telephone Nigam Limited  
O/o GM Nehru Place, Nehru Place  
New Delhi-110506  
Staff No.GO-34519
  
2. Sh. I.P.S. Chauhan  
S/o Sh. Late Sh. L.S. Chauhan  
R/o E-69, Dayal Bagh Surajkund Road  
Faridabad-121009  
Age 59 years, Group 'A'  
Working as DGM (Commercial & Administrative)NP  
With Mahanagar Telephone Nigam Limited  
Telephone Exchange, Nehru Place  
New Delhi-110506  
Staff No.:GO-33509. ....Applicants

(By Advocate: Ms. Neha Bhatnagar for Shri Vaibhav Kalra)

Vs.

1. Union of India through its Secretary  
M/o Communication Sanchar Bhawan  
Department of Telecom  
New Delhi-110002.



2. Mahanagar Telephone Nigam Limited  
Through its Chairman & Managing Director  
Khurshid Lal Bhawan  
New Delhi-110050.
3. The Executive Director  
Mahanagar Telephone Nigam Limited  
Delhi.
4. Director (Technical)  
MTNL, Corporate Office  
CGO Complex, New Delhi. ...Respondents

(By Advocate: Shri Piyush Gaur)

**Order (Oral)**

**Justice Vijay Lakshmi, M(J)**

**MA No.356/2020**

MA for joining together is allowed.

2. Ms. Neha Bhatnagar appeared as proxy to Shri Vaibhav Kalra, counsel for the applicants and Shri Piyush Gaur appeared on behalf of respondents on receipt of advance notice.
3. Learned counsel for the applicants has submitted that the representations moved by the applicants are still pending consideration, despite the fact that the Director Technical, MTNL, respondent No.4 has issued letter dated 02.01.2020 in which it has been mentioned

that the case of the applicants may be considered as per the existing guidelines.



4. Learned counsel for the applicants submits that the applicants will be satisfied, at this stage, if a direction is issued to respondent Nos. 2, 3, and 4 to decide their representations dated 04.11.2019 and 31.12.2019, in a time bound manner.

5. In this view of the matter, the OA is disposed of with a direction to respondent Nos. 2, 3 and 4, to decide the aforesaid representations dated 04.11.2019 and 31.12.2019 of the applicants by passing a well reasoned and speaking order, in accordance with law, within a period of three months, from the date of receipt of a copy of this order, under intimation to the applicants.

There shall be no order as to costs.

All the pending MA(s) stands disposed of.

**( A.K. Bishnoi )**  
**Member(A)**

**( Justice Vijay Lakshmi )**  
**Member(J)**

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